Weizmann Limited

CIN : L65990MH1985PLC038164
Registered office: 214, Empire House, Dr. D. N. Road, Ent. A.K. Nayak Marg, Fort, Mumbai - 400 001
Tel.Nos.:022-22071501 (6 lines); **Fax No.**:022-22071514
Website: www.weizmann.co.in; **Email:** investorsgrievance@weizmann.co.in
Contact Person: Ami Purohit, Company Secretary & Compliance Officer

FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS/BENEFICIAL OWNERS OF EQUITY SHARES OF WEIZMANN LIMITED FOR BUYBACK OF EQUITY SHARES THROUGH TENDER OFFER UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (BUY-BACK OF SECURITIES) REGULATIONS, 2018, AS AMENDED.

This Public Announcement (the "PA") is being made in accordance with Securities and Exchange Board of India "SEBI" Circular CIR/CFD/POLICYCELL/1/2015/dated April 13, 2015 read with Circular CFD/DCR2/P/2016/131 dated December 9, 2016 and SEBI circular SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, including any further amendments thereof, pursuant to the Regulation 7(i) along with other applicable provisions of the Securities and Exchange Board of India (Buy Back of Securities) Regulations, 2018 as amended, for the time being in force including any statutory modifications and amendments from time to time **("SEBI Buyback Regulations"/ "Buyback Regulations")** and contains the disclosures as specified in Schedule II to the SEBI Buyback Regulations read with Schedule I of the SEBI Buyback Regulations.

OFFER FOR BUYBACK OF UP TO 14,12,515 (FOURTEEN LAKHS TWELVE THOUSAND FIVE HUNDRED AND FIFTEEN ONLY) FULLY PAID-UP EQUITY SHARES OF THE COMPANY OF FACE VALUE OF Rs.10/- (RUPEES TEN ONLY) EACH ("EQUITY SHARES") AT A PRICE OF Rs.60/- (RUPEES SIXTY ONLY) PER FULLY PAID-UP EQUITY SHARE ON A PROPORTIONATE BASIS THROUGH THE TENDER OFFER PROCESS USING THE STOCK EXCHANGE MECHANISM.

Certain figures in this Public Announcement, including financial information, have been subject to rounding off adjustments. All decimals have been rounded off to two decimal points. In certain instances, (i) the sum or percentage change of such numbers may not conform exactly to the total figure given; and (ii) the sum of the numbers in a column or row in certain tables may not conform exactly to the total figure given for that column or row.

1. DETAILS OF THE BUYBACK OFFER AND BUYBACK PRICE.

1.1. The Board of Directors (the **"Board"**, which expression includes the any committee constituted by the Board to exercise the powers, including the powers conferred by the resolution) of Weizmann Limited (the **"Company"**) at its meeting held on October 16, 2021 (**"Board Meeting"**) approved the proposal of Buyback up to 14,12,515 (Fourteen Lakhs Twelve Thousand Five Hundred and Fifteen Only) fully-paid-up Equity Shares of face value Rs.10/- each, at a price of Rs.60/- per equity share (**"Buyback Price"**) for an amount not exceeding Rs.847.51 Lakhs (Rupees Eight Hundred Forty Seven Lakhs Fifty One Thousand Only) **("Buyback Size")** (excluding Transaction Costs such as securities transaction tax, GST, stamp duty, filing fees, advisors' fees, brokerage, public announcement expenses, printing and dispatch expenses, applicable taxes and other incidental and related expenses (hereinafter referred to as "**Transaction Costs**") from the equity shareholders of the Company as on December 10, 2021 (**"Record Date"**) (**"Eligible Shareholders"**), on a proportionate basis through the **"Tender Offer"** route in accordance with the provisions of the Companies Act, 2013 (**"Companies Act"** or **"the Act"**) and, the Companies (Share Capital and Debentures) Rules, 2014 (the "**Share Capital Rules**"), the Companies (Management and Administration) Rules, 2014 (the "**Management Rules**") and in compliance with the Buyback Regulations (**"Buyback Offer"** or **"Buyback"**) and, subject to approval of the Equity Shareholders of the Company. The Board of Directors at their meeting approved the Postal Ballot Notice dated October 16, 2021**("Postal Ballot Notice")**, to seek the approval of the Shareholders of the Company for the Buyback, through a Special Resolution, on a proportionate basis (subject to the reservation for small shareholders), through the tender offer process pursuant to Article 18 of the Articles of Association of the Company and in accordance with Sections 68, 69, 70 and 110 and all other applicable provisions, if any, of the Companies Act, the Share Capital Rules, the Management Rules, and the Buyback Regulations. The Buyback is subject to receipt of any approvals of lenders, statutory, regulatory, or governmental authorities as may be required under applicable laws, including the Reserve Bank of India **(RBI)**, the **SEBI**, and the Stock Exchanges on which the Equity Shares of the Company are listed, namely, BSE Limited ("**BSE**") and National Stock Exchange of India Limited ("**NSE**") (hereinafter together referred to as the "**Stock Exchanges**").

1.2. The results of the Postal Ballot Resolution were announced on November 30, 2021 (**"Shareholders' Approval"**). The Shareholders of the Company approved the "**Buyback**" of up to 14,12,515 fully-paid-up Equity Shares of face value Rs.10/- each, from the equity shareholders of the Company as on the Record Date, on a proportionate basis through the "**Tender Offer**" route at a price of Rs.60/- per share, payable in cash, for an amount not exceeding Rs.847.51 Lakhs (Rupees Eight Hundred Forty Seven Lakhs Fifty One Thousand only) which excludes Transaction Costs.

1.3. The Buyback is in accordance with Article 18 of the Articles of Association of the Company and the provisions of Sections 68, 69, 70 and 110 and other applicable provisions, if any, of the Companies Act, 2013 (the "Act"), the Companies (Share Capital and Debentures) Rules, 2014, the Companies (Management and Administration) Rules, 2014, including any amendments, statutory modifications or re-enactments thereof, for the time being in force and in compliance with the Buyback Regulations.

1.4. In accordance with the provisions of the Companies Act, 2013, the Buyback Size is Rs.847.51 Lakhs excluding Transaction Costs, representing 14.20% and 15% of the aggregate fully paid-up share capital and free reserves as per audited standalone financial statements and audited consolidated financial statements of the Company for the financial year ended March 31, 2021, respectively (the last audited financial statement available as on the date of Board Meeting approving the Buyback) and is within the statutory limit of 25% of the fully paid-up equity share capital and free reserves as per the last audited financial statement of the Company. Further, under the Companies Act, the number of equity share that can be bought back in any financial year cannot exceed 25% of the total paid-up equity share capital of the Company in that financial year. Since the Company proposes to Buyback up to 14,12,515 equity shares representing 8.18% of the total paid up equity share capital of the Company, the same is within the aforesaid 25% limit.

1.5. The Buyback Price of Rs.60/- per share has been arrived at after considering various factors including, but not limited to the trends in the volume weighted average market prices of the Equity Shares on BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") where the Equity Shares are listed, the net worth of the Company, price earnings ratio, impact on other financial parameters and the possible impact of Buyback on the earnings per Share.

1.6. A copy of this Public Announcement will be available on the Company's website (www.weizmann.co.in) and is expected to be available on the website of SEBI (www.sebi.gov.in) during the period of the Buyback and on the websites of the Stock Exchanges (www.bseindia.com and www.nseindia.com).

2. OBJECTIVE OF THE BUYBACK

2.1 The Buyback is being undertaken by the Company after taking into account the strategic and operational capital needs in short, medium and long term and for returning surplus funds to the shareholders in an effective and efficient manner. The buy-back is a more efficient form of distributing surplus cash to the equity shareholders compared to other alternatives including interim dividend, inter-alia, for the following reasons:

i. The buy-back gives an option to the equity shareholders to either participate in the buy-back and receive cash in lieu of Equity Shares accepted under the buy-back or not participate in the buy-back and enjoy a resultant increase in their percentage shareholding in the Company post the buy-back;
ii. The buy-back helps to return surplus cash to its shareholders, in proportion to their shareholding, thereby, enhancing the overall returns to shareholders;
iii. The buy-back would help in improving certain key financial ratios of the Company;
iv. The buy-back, which is being implemented through the Tender Offer route as prescribed under the Buy-back Regulations, would involve a reservation for small shareholders as defined in the Buy-back Regulations. As defined in the Buy-back Regulations, a "small shareholder" is a shareholder who holds equity shares having market value, on the basis of closing price on the recognized stock exchange in which highest trading volume in respect of such equity shares, as on the Record Date, of not more than Rs. 2,00,000 (Rupees Two Lakhs).

3. MAXIMUM NUMBER OF SHARES THAT THE COMPANY PROPOSES TO BUY-BACK:

3.1 The Company proposes to buyback up to 14,12,515 fully paid-up Equity Shares of face value Rs.10/- (Rupees Ten) each of the Company. The buy-back is proposed to be completed within 12 months from the date of passing the special resolution approving the proposed buy-back.

4. BUYBACK PRICE OF EQUITY SHARES AND THE BASIS OF ARRIVING AT THE BUYBACK PRICE:

4.1 The Buyback Price of Rs.60/- per share has been arrived at after considering various factors including, but not limited to the trends in the volume weighted average market prices of the Equity Shares on BSE Limited (**"BSE"**) and National Stock Exchange of India Limited (**"NSE"**) where the Equity Shares are listed, the networth of the Company, price earnings ratio, impact on other financial parameters and the possible impact of Buyback on the earnings per Share.

The Buyback Price represents:

i) Premium of 16.48% & 16.57% over the volume weighted average market price of the Equity Shares of BSE and NSE, respectively, during the three months preceding October 12, 2021 being the date of intimation to BSE and NSE for the Board Meeting to consider the proposal of the Buyback ("Intimation Date").
ii) Premium of 22.00% and 21.61% over the volume weighted average market price of the Equity Shares on BSE and NSE, respectively, for two weeks preceding the Intimation Date.

4.2. The Company confirms that as required under Section 68(2)(d) of the Act, the ratio of the aggregate of secured and unsecured debts owed by the Company, the paid-up Equity Share capital and free reserves after the Buyback shall be less than or equal to 2:1 based on last audited standalone and consolidated financial statements of the Company.

5. MAXIMUM AMOUNT REQUIRED UNDER THE BUYBACK & ITS PERCENTAGE OF THE TOTAL PAID-UP CAPITAL AND FREE RESERVES AND THE SOURCES OF FUNDS FROM WHICH THE BUYBACK WOULD BE FINANCED:

5.1. Pursuant to Section 68 (2)(c) of the Companies Act, 2013, a Company can buyback 25% or less of the aggregate paid up share capital and free reserves as per last audited financials. The proposed buyback shall be for an amount aggregating upto Rs.847.51 Lakhs (Rupees Eight Hundred Forty Seven Lakhs Fifty One Thousand only) which amounts to 14.20% and 15% of total equity share capital and Free reserves as per the latest standalone and consolidated financial statements of the Company as on 31st March 2021, respectively and is therefore within the limit of 25% of Company's paid up share capital and free reserves as prescribed under Section 68 (2) of the Companies Act, 2013. This amount excludes transaction costs, applicable taxes and other incidental and related expenses.

5.2. Further, the number of Equity Shares that can be bought back in any financial year cannot exceed 25% of the total paid-up equity capital of the Company in that financial year. Accordingly, the maximum number of Equity Shares that can be bought back in the current financial year is 43,17,884 Equity Shares. Since the Company proposes to buyback up to 14,12,515 Equity Shares, the same is within the aforesaid 25% limit.

5.3. The funds for the implementation of the proposed Buyback will be sourced out of the free reserves of the Company (including securities premium account) or such other source as may be permitted by the SEBI Buyback Regulations or the Companies Act and no funds will be borrowed from Banks and Financial Institutions for the Buyback.

5.4. The Company shall transfer from its free reserves a sum equal to the nominal value of the equity shares bought back through the Buyback to the Capital Redemption Reserve Account and details of such transfer shall be disclosed in its subsequent audited financial statement.

5.5. The Company confirms that as required under Section 68(2) (d) of the Act, the ratio of the aggregate of secured and unsecured debts owed by the Company on a standalone and consolidated basis will not be more than twice the paid up equity share capital and free reserves after the Buyback.

6. METHOD TO BE ADOPTED FOR BUYBACK

6.1. The equity shares shall be purchased through buyback by the Company using 'Tender Offer' route as prescribed under "Mechanism for acquisition of shares through Stock Exchange pursuant to tender offer under Buyback" notified by Securities and Exchange Board of India ("SEBI") vide circular CIR/CFD/ POLICYCELL/1/2015 dated April 13, 2015 as amended via SEBI circular CFD/DCR2/CIR/P/2016/131 dated December 9, 2016 and SEBI Circular SEBI/HO/CFD/DCR-II/CIR/P/2021/615 dated August 13, 2021, including any amendments thereof. The Buyback will be implemented in accordance with the Companies Act, to the extent applicable, and the SEBI Buyback Regulations and on such terms and conditions as may be deemed fit by the Company.

6.2. As required under the Buyback Regulations, the Company has announced a record date (**"Record Date"**) for determining the names of the Members holding Equity Shares of the Company who will be eligible to participate in the Buyback (**"Eligible Equity Shareholder(s)"**). Consequent to the approval of the Buyback, Eligible Shareholders will receive a Letter of Offer along with a Tender/Offer Form indicating their entitlement.

7. THE AGGREGATE SHAREHOLDING OF THE PROMOTER / PROMOTER GROUP AND PERSONS WHO ARE IN CONTROL OF THE COMPANY, THE DIRECTORS OF COMPANIES WHICH ARE PART OF THE PROMOTER AND PROMOTER GROUP AS ON THE DATE OF THIS PUBLIC ANNOUNCEMENT ARE AS FOLLOWS:

7.1. The aggregate shareholding of the Promoter and Promoter Group and persons who are in control of the Company as on the date of Board Meeting i.e. October 16, 2021:

Sr.no	Name of Shareholder	No. of Shares held	Percentage (%)
1	Chetan Mehra	1,100	0.01
2	Dharmendra Gulabchand Siraj	13,93,020	8.07
3	Arun Durgadas Mehra	100	0.00
4	Isha Siraj Kedia	1,74,944	1.01
5	Anju Siraj	12,43,103	7.20
6	Radhika Mehra	900	0.01
7	Hansneel Impex Private Limited	34,15,664	19.78
8	Kotta Enterprises Limited	1,04,773	0.61
9	Purvaja Projects Limited	6,48,780	3.76
10	Ram Krishna Iron Works Private Limited	1,000	0.01
11	Sitex India Private Limited	18,51,517	10.72
12	Windia Infrastructure Finance Limited	2,000	0.01
13	Inspeed Power Private Limited	6,07,350	3.52
14	Prabhanjan Multitrade Private Limited	24,74,184	14.33
	TOTAL	**1,19,18,435**	**69.01**

7.2. The aggregate shareholding of the directors of companies, which are part of the Promoter and Promoter Group as on the date of Board Meeting i.e., October 16, 2021:

Sr.no	Name of Director of Promoter Group Companies	No. of Shares held	Percentage (%)
1	Chetan Mehra	1,100	0.01
2	Dharmendra Gulabchand Siraj	13,93,020	8.07
3	Radhika Mehra	900	0.01
4	Arun Durgadas Mehra	100	0.00
5	Anju Siraj	12,43,103	7.20
	Total	**26,38,223**	**15.29**

7.3. None of the directors and key managerial personnel of the Company hold any equity shares in the Company as on the date of Board Meeting i.e., October 16, 2021, except for the following:

Sr. no	Name of Director or Key Managerial Personnel	Category	No. of Equity Shares held	Percentage of Shareholding (%)
1	Chetan Mehra	Director	1,100	0.01
2	Dharmendra Gulabchand Siraj	Director	13,93,020	8.07
3	Balady S Shetty	Director	200	0.00
	Total		**13,94,320**	**8.08**

7.4. The Promoter, Promoter Group and Directors and Key Managerial Personnel of the Company have not purchased or sold any shares of the Company as on the date of Board meeting, during a period of six months preceding the date of the Board Meeting i.e. October 16, 2021, at which the Buyback was proposed and from the date of the Board Meeting till the date of this Public Announcement

8. INTENTION OF THE PROMOTERS AND PROMOTERS GROUP OF THE COMPANY TO TENDER EQUITY SHARES FOR BUY-BACK:

8.1. In terms of the Buyback Regulations, under the Tender Offer route, the Promoter and Promoter Group of the Company have the option to participate in the Buyback. In this regard, the Promoter and Promoter Group of the Company, have expressed their intention vide their letters dated October 16, 2021 to participate in the Buyback and the details of maximum shares to be tendered is as given below:

Sr.no	Name of Shareholder	No. of Shares held	Number of equity shares intended to be tendered upto
1	Chetan Mehra	1,100	1,000
2	Dharmendra Gulabchand Siraj	13,93,020	4,00,000
3	Arun Durgadas Mehra	100	100
4	Isha Siraj Kedia	1,74,944	1,00,000
5	Anju Siraj	12,43,103	4,00,000
6	Radhika Mehra	900	900
7	Hansneel Impex Private Limited	34,15,664	8,49,800
8	Kotta Enterprises Limited	1,04,773	50,000
9	Purvaja Projects Limited	6,48,780	3,00,000
10	Ram Krishna Iron Works Private Limited	1,000	1,000
11	Sitex India Private Limited	18,51,517	3,78,780
12	Windia Infrastructure Finance Limited	2,000	2,000
13	Inspeed Power Private Limited	6,07,350	1,54,700
14	Prabhanjan Multitrade Private Limited	24,74,184	6,28,700

In order to be in compliance with 10(4)(C) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, the promoter director/ director belonging to Promoter Group i.e. Dharmendra Siraj- Chairman and Chetan Mehra- Director did not participate in the Board Meeting dated October 16, 2021 for approval of buyback. Further, Promoter / Promoter Group entities have undertaken to not participate in the postal ballot process for approval of buy-back.

The date and price of the acquisition and other details of the equity shares held by the Promoter /Promoter Group Members who are intending to tender their shares are as follows:

Name of Promoter/ Promoter Group Entities	Date of Acquisition	Number of Shares	Nominal Value Rs.	Issue Price / Transfer Price – Rs.	Consideration - Rs.	Nature of Transactions
Chetan Mehra	20.02.1993	945	10	0	0	Bonus Issue
	18.03.1993	55	10	50.18	2,760	Public Issue
	Maximum number of Equity Shares intended to be tendered					**1000**
Dharmendra Gulabchand. Siraj	20.02.1993	2,46,219	10	0	0	Bonus Issue
	18.03.1993	23,991	10	50	11,99,550	Public Issue
	08.04.1993	22,118	10	40	8,84,719	Rights Issue
	30.03.2001	26,700	10	1.78	47,504	Purchase in Open Market
	02.05.2005	80,972	10	5.05	4,08,909	Off Market Purchase
	Maximum number of Equity Shares intended to be tendered					**4,00,000**
Arun Durgadas. Mehra	18.03.1993	100	10	2.22	222	Public issue
	Maximum number of Equity Shares intended to be tendered					**100**
Isha Siraj Kedia	20.02.1993	1,00,000	10	0	0	Bonus Issue
	Maximum number of Equity Shares intended to be tendered					**1,00,000**
Anju Siraj	20.02.1993	2,37,641	10	0	0	Bonus Issue
	18.03.1993	8,344	10	50	4,17,200	Public Issue
	08.04.1993	17,752	10	40	7,10,077	Rights Issue
	12.03.1998	82,500	10	4.88	4,02,289	Off Market Purchase
	24.03.2003	53,763	10	1.76	94,623	Off Market Purchase
	Maximum number of Equity Shares intended to be tendered					**4,00,000**
Radhika Mehra	01.02.2010	900	10	5.31	4779	Purchase in Open Market
	Maximum number of Equity Shares intended to be tendered					**900**
Hansneel Impex Private Limited	24.03.2005	40,000	10	4.83	1,93,292	Off Market Purchase
	11.09.2006	41,000	10	8.87	3,63,828	Off Market Purchase
	12.09.2006	2,50,000	10	6.64	16,59,290	Off Market Purchase
	19.09.2006	1,00,000	10	8.26	8,25,884	Off Market Purchase
	18.08.2007	2,700	10	22.84	61,678	Off Market Purchase
	31.01.2014	4,16,100	10	6.79	28,25,319	Purchase in Open Market
	Maximum number of Equity Shares intended to be tendered					**8,49,800**
Kotta Enterprises Limited	06.04.2009	810	10	5.15	4,172	Off Market Purchase
	22.01.2015	49,190	10	12.44	6,11,924	Purchase in Open Market
	Maximum number of Equity Shares intended to be tendered					**50,000**
Purvaja Projects Limited	16.03.2009	3,00,000	10	8.21	24,63,000	Off Market Purchase
	Maximum number of Equity Shares intended to be tendered					**3,00,000**
Ramakrishna Iron Works Private Limited	20.02.1993	949	10	0	0	Bonus Issue
	18.03.1993	51	10	50	2,550	Public Issue
	Maximum number of Equity Shares intended to be tendered					**1,000**
Sitex India Private Limited	17.01.2005	3,00,000	10	5.10	15,28,764	Off Market Purchase
	21.03.2005	78,780	10	4.83	3,80,507	Off Market Purchase
	Maximum number of Equity Shares intended to be tendered					**3,78,780**
Windia Infrastructure Finance Limited	26.02.2020	2,000	10	14.07	28,149	Purchase in Open Market
	Maximum number of Equity Shares intended to be tendered					**2000**
Inspeed Power Private Limited	14.11.2013	100	10	6.55	655	Off Market Purchase
	22.03.2016	26,060	10	18.87	4,91,816	Purchase in Open Market
	22.03.2016	128,540	10	18.82	24,19,123	Purchase in Open Market
	Maximum number of Equity Shares intended to be tendered					**1,54,700**
Prabhanjan Multitrade Private Limited	16.03.2009	6,28,700	10	8.21	51,61,627	Shares issued on merger of Subsidiary in Weizmann Limited
	Maximum number of Equity Shares intended to be tendered					**6,28,700**

9. NO DEFAULTS:

9.1. The Company confirms that there are no defaults made or subsisting in the repayment of deposits / interest thereon, redemption of debentures or preference shares, payment of dividend to any shareholder or repayment of term loans / interest thereon to any financial institution or banks.

10. CONFIRMATION THAT THE BOARD OF DIRECTORS HAVE MADE FULL ENQUIRY INTO THE AFFAIRS AND PROSPECTS OF THE COMPANY AND THAT THEY HAVE FORMED THE OPINION IN TERMS OF CLAUSE (X) OF SCHEDULE I OF SECURITIES AND EXCHANGE BOARD OF INDIA (BUY BACK OF SECURITIES) REGULATIONS, 2018 (AS AMENDED) ("BUYBACK REGULATIONS"):

The Board of Directors of the Company have confirmed that they have made a full enquiry into the affairs and prospects of the Company and have formed the opinion:

a. That immediately following the date of the Board Meeting held on October 16, 2021 and the date on which the results of the shareholders' resolution with regard to the proposed Buyback are declared (the "**Postal Ballot Resolution**"), there will be no grounds on which the Company can be found unable to pay its debts;
b. That as regards the Company's prospects for the year immediately following the date of the Board Meeting held on October 16, 2021 as well as the year immediately following the date on which the results of the shareholders' resolution with regard to the proposed Buyback are declared, approving the Buyback and having regards to the Board's intention with respect to the management of the Company's business during that year and to the amount and character of the financial resources, which will, in the Board's view, be available to the Company during that year, the Company will be able to meet its liabilities as and when they fall due and will not be rendered insolvent within a period of one year from the date of the Board meeting approving the Buyback or within a period of one year from the date on which the results of the shareholders' resolution with regard to the proposed Buyback are declared, as the case may be;
c. In forming an opinion as aforesaid, the Board has taken into account the liabilities (including prospective and contingent liabilities), as if the Company were being wound up under the provisions of the Act, and the Insolvency and Bankruptcy Code, 2016 (to the extent notified and in force).

REPORT ADDRESSED TO THE BOARD OF DIRECTORS BY THE COMPANY'S AUDITORS ON THE PERMISSIBLE CAPITAL PAYMENT AND THE OPINION FORMED BY BOARD REGARDING INSOLVENCY:

QUOTE

To,
The Board of Directors
Weizmann Limited
214, Empire House, Dr D N Road, A K Nayak Marg, Fort, Mumbai - 400001
Dear Sirs /Madam,

Subject: Statutory Auditor's Report in respect of proposed buyback of equity shares by Weizmann Limited ('the Company') in terms of clause (xi) of Schedule I of Securities and Exchange Board of India (Buy Back of Securities) Regulations, 2018 (as amended) ("Buyback Regulations")

1. This Report is issued to Weizmann Limited in accordance with the terms of our engagement letter dated 16th October, 2021.
2. The Board of Directors of the Company have approved a proposal for buy-back of Equity Shares by the Company at its meeting held on 16th October, 2021 in pursuance of the provisions of Section 68, 69 and 70 of the Companies Act, 2013 ("the Act") and the SEBI Buyback Regulations 2018 as amended (the "SEBI Buyback Regulations").
3. We have been requested by the Management of the Company to provide a report on the accompanying Statement of permissible capital payment (including premium) ("Annexure A") as at March 31, 2021 (hereinafter referred together as the "Statement") This Statement has been prepared by the Management of the Company, which we have initialed for identification purposes only.

Board of Directors Responsibility for the Statement

4. The preparation of the Statement in accordance with Section 68(2)(c) of the Act and the compliance with the Buyback Regulations, is the responsibility of the Board of Directors of the Company, including the computation of the amount of the permissible capital payment, the preparation and maintenance of all accounting and other relevant supporting records and documents. This responsibility includes the design, implementation and maintenance of internal control relevant to the preparation and presentation of the Statement and applying an appropriate basis of preparation; and making estimates that are reasonable in the circumstances.
5. The Board of Directors is also responsible to make a full inquiry into the affairs and prospects of the Company and to form an opinion on reasonable grounds that the Company will be able to pay its debts from the date of Board meeting approving the buyback of its equity shares i.e., 16th October, 2021 (hereinafter referred as the "date of the Board meeting") and will not be rendered insolvent within a period of one year from the date of the Board meeting, and in forming the opinion, it has taken into account the liabilities (including prospective and contingent liabilities) as if the Company were being wound up under the provisions of the Companies Act or the Insolvency and Bankruptcy Code, 2016.

Auditors Responsibility

Pursuant to the requirements of the SEBI Buyback Regulations, it is our responsibility to provide a reasonable assurance:

a. Whether we have inquired into the state of affairs of the Company in relation to the audited standalone financial statements as at and for the year ended March 31, 2021.
b. Whether the amount of permissible capital payment as stated in Annexure A, has been properly determined considering the audited standalone and audited consolidated financial statements as at March 31, 2021 in accordance with Section 68(2) (c) of the Act read with Regulation 4(i) of the SEBI Buyback Regulations; and
c. Whether the Board of Directors of the Company, in their meeting held on 16th October, 2021 have formed the opinion as specified in Clause (x) of Schedule I to the SEBI Buy-Back Regulations, on reasonable grounds and that the Company will not, having regard to its state of affairs, be rendered insolvent within a period of one year from that date and from the date on which the results of the shareholders' resolution with regards to the proposed buyback are declared.

6. The audited standalone and consolidated financial statements as of and for the financial year ended March 31, 2021 referred to in paragraph 5 above, have been audited by us, on which we issued an unmodified audit opinion vide our report dated 29th June, 2021. We conducted our audit of the standalone and audited consolidated financial statements in accordance with the Standards on Auditing and other applicable authoritative pronouncements issued by the Institute of Chartered Accountants of India ("the ICAI"). Those Standards require that we plan and perform the audit to obtain reasonable assurance about whether the financial statements are free of material misstatement. Such audit was not planned and performed in connection with any transactions to identify matters that maybe of potential interest to third parties.
7. We conducted our examination of the Statement in accordance with the Guidance Note on Reports or Certificates for Special Purposes issued by the ICAI ("Guidance Note"). The Guidance Note requires that we comply with the ethical requirements of the Code of Ethics issued by the ICAI.
8. We have complied with the relevant applicable requirements of the Standard on Quality Control (SQC) 1, Quality Control for Firms that Perform Audits and Reviews of Historical Financial Information, and Other Assurance and Related Services engagements, issued by the ICAI.

Opinion

9. Based on enquiries conducted and our examination as above, and according to the information and explanations provided to us by the management of the Company we report that:
   i. We have inquired into the state of affairs of the Company in relation to its latest audited standalone and audited consolidated financial statements as at and for the year ended March 31, 2021 which has been approved by the Board of Directors of the Company on 29th June, 2021.
   ii. The amount of permissible capital payment (including premium) towards the proposed buy back of equity shares as computed in the Statement attached herewith, is properly determined in our view in accordance with Section 68 (2)(c) of the Companies Act read with regulation 4(i) of the SEBI Buyback Regulations. The amounts of share capital and free reserves have been extracted from the audited standalone and audited consolidated financial statements of the Company as at and for the year ended March 31, 2021.
   iii. The Board of Directors of the Company, in their meeting held on 16th October, 2021 have formed their opinion as specified in clause (xi) Schedule I to the SEBI Buyback Regulations, on reasonable grounds and that the Company, having regard to its state of affairs, will not be rendered insolvent within a period of one year from the date of passing the Board meeting resolution dated October 16, 2021, and from the date on which the results of the shareholders' resolution with regards to the proposed buyback are declared.

Restriction on Use

10. This report has been addressed to and issued at the request of the Board of Directors of the Company solely for the purpose of enabling it to comply with the aforesaid requirements and for onward submission to Keynote Financial Services Limited, (hereinafter referred to as the "Manager to the Buyback") and to include this report, pursuant to the requirements of the SEBI Buyback Regulations, (i) in connection with the proposed buyback of equity shares of the Company in pursuance to the provisions of Sections 68 and other applicable provisions of the Act and the SEBI Buyback Regulations, (ii) to enable the Board of Directors of the Company to include in the explanatory statement to the notice for special resolution, public announcement, draft letter of offer, letter of offer and other documents pertaining to buy-back to be sent to the shareholders of the Company or filed with (a) the Registrar of Companies, Securities and Exchange Board of India, stock exchanges, public shareholders and any other regulatory authority as per applicable law and (b) the Central Depository Services (India) Limited, National Securities Depository Limited as applicable, and (iii) for providing to the Manager, each for the purpose of extinguishment of equity shares and may not be suitable for any other purpose, and therefore, should not be used, referred to or distributed for any other purpose or to any other party without our prior written consent.
11. This report can be relied on by the Manager to the Buyback and the legal counsel in relation to the Buyback.

For BATLIBOI & PUROHIT
Chartered Accountants
ICAI Firm Reg. No. 101048W
Kaushal Mehta
Partner
Membership No. 111749
UDIN: 21111749AAAFX1975

Place: Mumbai
Date: 16th October, 2021

ANNEXURE I

Computation of amount of permissible capital payment towards buyback of equity shares in accordance with the requirements of Section 68(2)(c) of the Companies Act, 2013, as amended (the "Companies Act") and Regulation 4(i) of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended ("SEBI Buyback Regulations"), based on audited standalone and audited consolidated financial statements as at March 31, 2021.

Weizmann Limited

Particulars as on March 31, 2021	Standalone (Rs. in Lakhs)	Consolidated (Rs. in Lakhs)
Paid up Equity Share Capital	1,727.15	1,727,.15
Free Reserves:		
General Reserves	876.10	876.10
Retained Earnings	3,364.66	3,046.81
Total Free Reserves*	4,240.76	3,922.91
Total paid Up equity capital & free reserves	**5,967.91**	**5,650.06**
Maximum amount permissible for Buy-back under section 68(2)(c) of the act i.e. 25% of the total paid up capital and free reserves with the shareholder's approval	1,491.98	1,412.52
Maximum amount permitted by Board Resolution dated 16th October, 2021, approving buyback, subject to shareholder approval based on audited financial statement for the year ended March 31, 2021.	847.51	847.51

*Excluding re-measurement profits on fair valuation of assets.

**Free reserves as defined in Section 2(43) of the Companies Act, 2013 read along with Explanation II provided in Section 68 of the Companies Act, 2013, as amended.*

Note: The above calculation of the total paid-up equity share capital and free reserves as at March 31, 2021 for buyback of equity shares is based on the amounts appearing in the audited standalone and audited consolidated financial statements of the Company for the year ended March 31, 2021.These financial statements are prepared and presented in accordance with the accounting principles generally accepted in India, including the Indian Accounting Standards (Ind AS) prescribed under Section 133 of the Companies Act, 2013 read with Rules made thereunder, each as amended from time to time.

UNQUOTE

11. RECORD DATE AND SHAREHOLDER'S ENTITLEMENT

11.1. As required under the Buyback Regulations, the Company has fixed December 10, 2021 as the record date (the **"Record Date"**) for determining the entitlement and names of the shareholders holding Equity Shares of the Company who will be eligible to participate in the Buyback. In due course, each shareholder, holding Equity Shares as on the Record Date, will receive a letter of offer **(the "Letter of Offer")** along with a tender / offer form indicating the entitlement of the shareholder for participating in the Buyback.

11.2. The Equity Shares to be bought back as a part of the buyback is divided in two categories:
   i) Reserved category for Small Shareholders; and
   ii) General category for all other shareholders.

11.3. As defined in Regulation 2(1) (n) of the Buyback Regulations, a "Small Shareholder" is a shareholder who holds Equity Shares having market value, on the basis of closing price on BSE or NSE (as applicable, contingent on highest trading volume in respect of Equity Shares) as on the Record Date, of not more than Rs.2,00,000 (Rupees Two Lakhs).

11.4. In accordance with Regulation 6 of the Buyback Regulations, 15% (fifteen percent) of the number of equity shares which the Company proposes to Buyback or number of equity shares entitled as per the shareholding of small shareholders, whichever is higher, shall be reserved for the small shareholders as part of this Buyback.

11.5. On the basis of the shareholding on the Record Date, the Company will determine the entitlement of each shareholder, including Small Shareholders, to tender their Equity Shares in the Buyback. This entitlement for each shareholder will be calculated based on the number of Equity Shares held by the respective shareholder on the Record Date and the ratio of the Buyback applicable in the category to which such shareholder belongs.

11.6. The equity shares tendered as per the entitlement by Members holding equity shares of the Company as well as additional shares tendered, if any, will be accepted as per the procedure laid down in the Buyback Regulations. The settlement of the tenders under the Buyback is expected to be done using the "Mechanism for acquisition of shares through Stock Exchange pursuant to tender offer under Buyback" notified by SEBI vide circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 as amended via circular no. CFD/DCR2/CIR/P/2016/131 dated December 9, 2016 and SEBI circular CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, including any amendments thereof.

11.7. The final number of Equity Shares the Company will purchase from the Shareholders will be based on the Equity Shares tendered. Accordingly, in the event of the overall response to the tender offer being in excess of Buyback Offer Size, the Company may not purchase all the Equity Shares tendered by the Shareholders over and above their entitlement.

11.8. After accepting the Equity Shares tendered on the basis of entitlement, the Equity Shares left to be bought back, if any, in one category shall first be accepted, in proportion to the Equity Shares tendered over and above their entitlement in the offer by Shareholders in that category, and thereafter from Shareholders who have tendered over and above their entitlement in other category.

11.9. In accordance with the Buyback Regulations, in order to ensure that the same Eligible Shareholder with multiple demat accounts/ folios do not receive a higher entitlement under the small shareholder category, the Equity Shares held by such Elig

'केवायसी' अपडेटचे आर्थिक मायाजाल

पुणे, दि. १, (प्रतिनिधी) : 'पेटीएम', 'फोन पे', 'गुगल पे', मोबाइल सीमकार्ड आणि बँकेचे केवायसी (ओळख पटविणारी कागदपत्रे) अपडेट करण्याच्या बहाण्याने नागरिकांची फसवणूक करण्याचे प्रमाण वाढल्याचे दिसून आले आहे. मागील दहा महिन्यांमध्ये साडेचारशे नागरिकांना लाखो रुपयांना गंडा घालण्यात आल्याचे समोर आले आहे. अशाप्रकारच्या फसवणुकीमध्ये सायबर चोरटे प्रामुख्याने ज्येष्ठ नागरिकांना 'टार्गेट' करीत असल्याचेही निरीक्षण पोलिसांनी नोंदवले आहे.

शहरातील सायबर गुन्हेगारीचा आलेख दिवसेंदिवस वाढत आहे. चालू वर्षाच्या पहिल्या दहा महिन्यांतच सायबर चोरट्यांनी पुणेकरांच्या कोट्यवधी रुपयांवर डल्ला मारला आहे. सर्वाधिक फसवणूक डेबिट आणि क्रेडिट कार्ड अपडेट करण्याच्या बहाण्यातून झाली आहे. आतापर्यंत तीन हजार नागरिकांना अशा पद्धतीने टोप्या घालण्यात आल्या आहेत. त्याबरोबच नागरिकांना त्यांचे वॉलेट, बँक खाते, सीमकार्ड बंद होण्याची भीती दाखवून गोपनीय माहिती मिळवून फसवणूक केल्याचे दिसून आले आहे.

बँकेत खाते असणारे बहुतांश नागरिक 'फोन पे', 'गुगल पे', 'पेटीएम' आदी 'यूपीआय' ॲपचा वापर करीत असल्याचे दिसून आले आहे. या बँकेच्या ग्राहकांना सायबर चोरटे फोन करून,'तुमच्या वॉलेटचे केवायसी अपडेट न केल्यामुळे ते बंद पडण्याची शक्यता आहे,' असे सांगून घाबरवतात. तरुण ग्राहक अशा फसव्या कॉलकडे दुर्लक्ष करतात. मात्र, ज्येष्ठ नागरिक हमखास या भूलथापांना बळी पडतात आणि आपल्या खात्याची गोपनीय माहिती वा पिन क्रमांक सांगून मोकळे होतात. म्हणूनच सायबर चोरट्यांकडून ज्येष्ठ नागरिकांना 'टार्गेट' करण्याचे प्रमाण वाढत असल्याचे दिसून आले आहे.

'वॉलेट'चे आणि बँकेचे 'केवायसी' अपडेट करण्याच्या बहाण्यानेही ज्येष्ठांना बळीचा बकरा बनविण्यात आल्याचे दिसून आले आहे. त्याचबरोबरीने नागरिकांना साधे सीमकार्ड 'फोर जी'मध्ये बदलून घेणे, सीमकार्डचे केवायसी करण्याच्या बहाण्याने फोन करून त्यांच्याकडून गोपनीय माहिती हस्तगत केली जाते. गेल्या दहा महिन्यांमध्ये अशाप्रकारचे 'उद्योग' करून सायबर चोरट्यांनी ४५८ पुणेकरांना देशोधडीला लावल्याचे दिसून आले आहे. सर्वाधिक तक्रारी या 'पेटीएम'चे केवायसी अपडेट करण्याच्या नावाखाली फसवणूक केल्याच्या नोंदविण्यात आल्याचे सायबर पोलिसांनी सांगितले.

गंभीर गुन्ह्यांपेक्षा सायबर गुन्हे तिप्पट

गेल्या दहा महिन्यांमध्ये शहरामध्ये गंभीर स्वरूपाचे साडेसहा हजार गुन्हे दाखल झाले असून, याच कालावधीत सायबर गुन्ह्यांच्या सुमारे १६ हजार तक्रारी नोंदविण्यात आल्या आहेत. याचाच अर्थ गंभीर गुन्ह्यांपेक्षा सायबर गुन्ह्यांचे प्रमाण जवळपास तिप्पट असल्याचे आढळून आले आहे. गंभीर गुन्हे रोखण्यासाठी आणि त्यांचा तपास करण्यासाठी शहरात ३१ पोलिस ठाणी आहेत. मात्र, वाढत्या सायबर गुन्ह्यांवर नियंत्रण ठेवण्यासाठी एकच सायबर पोलिस ठाणे आहे. तेथेही १००पेक्षा कमी अधिकारी आणि कर्मचारी कार्यरत आहेत. त्यामुळे सायबर पोलिस ठाणी अधिक सशक्त करण्याची गरज निर्माण झाली आहे.

सायबर गुन्हे रोखण्यासाठी काय कराल?

- 'केवायसी' अपडेटसाठी फोन आल्यास गोपनीय माहिती देऊ नका.
- अशा व्यक्तींसोबत कोणताही आर्थिक व्यवहार करू नका.
- बँका, वॉलेट कंपन्या यांच्याकडून खात्याची गोपनीय माहिती मागितली जात नाही, हे लक्षात घ्या.
- ज्येष्ठ नागरिकांनी ऑनलाइन आर्थिक व्यवहार करताना अधिक जागरूक राहण्याची गरज आहे.

- सायबर फसवणूक झाल्यास तत्काळ पोलिसांकडे तक्रार करा.

पेट्रोल पंपावरील तैनात फौजफाटा वापस बोलावला; नाशिकमधील हेल्मेटसक्तीवर ८ दिवसांत होणार सुनावणी

नाशिक, दि. १, (प्रतिनिधी) : नाशिकमधील पेट्रोल पंपावर तैनात केलेला फौजफाटा अखेर पोलीस आयुक्त दीपक पांडेय यांनी वापस बोलावला आहे. दुसरीकडे या अनोख्या हेल्मेटचसक्तीवर आता ८ दिवसांत सुनावणी घ्या, असे निर्देश उच्च न्यायालयाने पोलीस आयुक्तांना दिले आहेत. ही हेल्मेटसक्ती अनोखी यासाठी की, विना हेल्मेटधारकांना इंधन न देण्याची जबाबदारी पोलीस आयुक्त दीपक पांडेय यांनी चक्क पेट्रोलपंप चालकांवर निश्चित केली होती. याविरोधात त्यांनी उच्च न्यायालयात धाव घेतली. तेव्हा न्यायालयाने हा निर्णय दिला.

असोसिएशनचे म्हणणे...

निर्णयाबद्दल पेट्रोलपंप असोसिएशनचे अध्यक्ष भूषण भोसले म्हणाले की, माननीय उच्च न्यायालयाने पेट्रोलपंप चालकांचे म्हणणे ऐककले आहे. आता आमचे म्हणणे मांडण्यासाठी त्यांनी पोलीस आयुक्तांकडे जायला सांगितले आहे. पंपचालकांनी विनाहेल्मेट धारकांचे फॉर्म भरून घेणे शक्य नाही. ही बाब आम्ही न्यायालयात मांडली. त्यांना ती पटली. त्यामुळेच न्यायालयाने आता पंपचालकांना बाजू मांडायला संधी दिल्याचे त्यांनी सांगितले. आता पंपचालकांनी बाजू मांडल्यानंतर पोलीस आयुक्त त्यावर सुनावणी घेणार आहेत.

पोलीस टीकेचे धनी

नाशिक शहर सध्या एकामागून एक होणाऱ्या खुनांनी हादरले आहे. पहिल्यांदा पोलीस पुत्राचा झालेला खून. त्यानंतर भाजीविक्रेत्याचा झालेला निर्घृण खून आणि त्यानंतर सातपूरमध्ये भाजप पदाधिकाऱ्याचा झालेला खून. मात्र, दुसरीकडे पोलीस हेल्मेटसक्तीच्या नावाखाली रोज एकेक प्रयोग करण्यात गुंतले होते. यावर शहरातून आणि माध्यमातून चौफेर टीका झाली. त्यानंतर पोलीस आयुक्त दीपक पांडेय यांनी पेट्रोल पंपावर नेमलेला फौजफाटा वापस बोलावला आहे.

का सुरू केली हेल्मेटसक्ती?

नाशिकमध्ये दुचाकीस्वारांचे अपघात सत्र थांबताना दिसत नाही. ऑगस्ट महिन्यात नऊ दुचाकीस्वारांचा वेगवेगळ्या अपघातांमध्ये मृत्यू झाला आहे. विशेष म्हणजे मृत्युमुखी पडलेल्या नऊही दुचाकीस्वारांनी हेल्मेट घातलेले नव्हते. त्यांनी हेल्मेट घातले असते, तर कदाचित त्यांचे प्राण वाचू शकले असते. हे अपघातसत्र थांबवण्यासाठी पोलीस आयुक्त दीपक पांडेय यांनी स्वातंत्र्यदिनापासून शहरातील सर्व पेट्रोल पंपावर नो हेल्मेट, नो पेट्रोल धोरण सुरू केले आहे.

अन् मोहीम वादात

पोलिस आयुक्तांनी हेल्मेट न घालणाऱ्या दुचाकीस्वारांचे समुपदेशन सुरू केले. त्यानुसार दुचाकीस्वारांना लगेच दंडाची पावती नाही, तर दोन तासांच्या समुपदेशनाचा डोस दिला. या उपदेशानंतर संबंधितांस एक प्रमाण पत्र देऊन सोडण्यात आले. आता या मोहिमेनंतर पुन्हा एकदा पोलीस आयुक्त दीपक पांडेय यांनी आता आणखी एक नवी मोहीम हाती घेतली आहे. त्यानुसार नाशिक शहरातील शासकीय व निमशासकीय कार्यालयांमध्ये आता विनाहेल्मेट प्रवेश दिला जाणार नाही. तसे आदेशच त्यांनी काढले आहेत. सहा नोव्हेंबरपासून या आदेशाची अंमलबजावणी केली. यावरून खूप वाद झाले. त्यानंतर पेट्रोल पंपावरच्या हेल्मेटसक्तीची जबाबदारी पेट्रोलपंप चालकांवर ढकलण्यात आली होती. त्यामुळे पंपचालक न्यायालयात गेले. त्यानंतर सुरू झालेले खूनसत्र. यामुळे ही मोहीमच वादात सापडली आहे.

पुण्यातून आनंदाची बातमी, ४४३ गावात १०० टक्के लसीकरण

पुणे, दि. १, (प्रतिनिधी) : आता कुठेतरी कोरोनाच्या त्रासातून जग सावरत होतं. मात्र, कोरोनाचा नवा अवतार म्हणजेच ओमिक्रॉन व्हायरसने संपूर्ण जगाला पुन्हा एकदा चिंतेत टाकलं आहे. दक्षिण आफ्रिकेत कोरोना विषाणूचा नवीन प्रकार ओमिक्रॉन आढळून आला आहे.

या विषाणूचा अधिक वेगानं प्रसार होत असून तो अधिक धोकादायक असल्याचं तज्ज्ञांचं मत आहे. त्यामुळे देशातही खळबळ माजली आहे. मात्र, यासर्वात पुण्यातून एक आनंदाची बातमी आहे. पुणे जिल्ह्यातील ४४३ गावांनी १०० टक्के लसवंत ठरली आहेत.

४४३ गावांतील नागरिकांचे दोन्ही डोस पूर्ण

पुणे जिल्ह्यातील जवळपास ४४३ गावांतील नागरिकांचे दोन्ही डोस पूर्ण केल्याने ही गावे १०० टक्के लसवंत ठरली आहेत. वाढत्या लसीकरणामुळे जिल्ह्याचा कोरोनाबाधित आणि मृत्यूदरातही घट झाली आहे. राज्यात लसीकरणाच्या बाबतीत पुणे जिल्हा हा दुसऱ्या क्रमांकावर आहे.

यामध्ये मुळशी तालुक्यातील १३४ गावांमध्ये १०० टक्के लसीकरण झाले आहे. तर वेल्हे तालुक्यात ५४, भोरमध्ये ४१, इंदापूर तालुक्यात ३८ गावात शंभर टक्के लसीकरण पूर्ण झालेलं आहे. तर जुन्नर आणि पुरंदर तालुक्यात सर्वात कमी लसीकरण झाल्याची नोंद आहे.

चंदनचोरांची टोळी पकडली

पुणे, दि. १, (प्रतिनिधी) : शहरातील सरकारी कार्यालये, लष्करी अस्थापनांच्या परिसरातील चंदनाची झाडे चोरणाऱ्या बारामतीमधील टोळीला चतुःश्रृंगी पोलिसांनी अटक केली आहे. त्यांच्याकडून चंदनचोरीचे १६ गुन्हे उघडकीस आणत चंदनाचे ओंडके, कार असा पाच लाख रुपयांचा मुद्देमाल जप्त करण्यात आला आहे.

देवाराम अंकुश चव्हाण (वय ३३), निखील प्रवीण भोसले (वय २१), करण शरन्या भोसले (वय २१, तिघेही रा. माळेगाव बुद्रुक, ता. बारामती) आणि नसरुद्दीन हिरामण भोसले (वय २०, रा. कोराळे, पानगे वस्ती) अशी अटक केलेल्यांची नावे आहेत. यातील निखील व करण नारळ तोडण्याची कामे करतात. ते दोघे दिवसभर शहरात नारळ तोडण्याच्या बहाण्याने फिरून रेकी करत होते. चंदनाच्या तयार झालेल्या झाडांबाबत माहिती घेऊन इतर सहकाऱ्यांच्या मदतीने गुन्हे करत असल्याचे आढळून आले आहे, अशी माहिती वरिष्ठ निरीक्षक राजकुमार वाघचवरे यांनी दिली.

शहरात चंदनचोरांनी उच्छाद मांडला होता. लष्करी अस्थापना, खासगी व सरकारी संस्थांच्या आवारातील चंदनाची झाडे चोरीला जात होती. पण, आरोपींचा माग लागत नव्हता. चतुःश्रृंगी पोलिस ठाण्याचे वरिष्ठ निरीक्षक राजकुमार वाघचवरे यांनी चंदनचोरांचा माग काढण्यासाठी दोन पथके तयार केली होती. त्या वेळी त्यांना चंदनचोरी करणारा आरोपी बारामती तालुक्यातील असल्याचे समजले. त्यानुसार उपनिरीक्षक महेश भोसले, मोहनदास जाधव यांच्या पथकाने बारामती तालुक्यातील माळेगाव परिसरातून आरोपींना ताब्यात घेतले. त्यांच्याकडून गुन्ह्यात वापरली जाणारी कार, करवत, कुऱ्हाड, दोरी असे साहित्य जप्त करण्यात आले. त्यांच्याकडे तपास केल्यानंतर आरोपींनी शहरात विविध ठिकाणी केलेल्या गुन्ह्यांची माहिती दिली.

कर्नाटकपर्यंत धागेदोरे...

आरोपींपैकी दोघे जण दिवसा चंदनाच्या झाडांची पाहणी करून ठेवत असत. त्यानंतर सर्व जण त्या ठिकाणी जाऊन बुरखा घालून आतमध्ये शिरत. दोरीने वरील बाजूस चंदनाच्या झाडाला बांधून ठेवत. खालून झाड कापून त्याचा बुंधा काढून घेत होते. त्यानंतर मोटारीत चंदनाच्या बुंध्याचे तुकडे घेऊन जात. त्याचा गाभा काढून पाच ते सहा हजार रुपयांना विक्री करण्यात येत होती. त्यांच्याकडून चंदन घेणाऱ्या आरोपींचा शोध सुरू आहे. या गुन्ह्यांचे धागेदोरे सोलापूर, कर्नाटकपर्यंत जात असल्याचे पोलिसांनी सांगितले.

अशी होती चंदन लपविण्याची पंधत

चंदनाचे झाड चोरल्यानंतर आरोपी ते कट करून कारच्या डिकीत ठेवत होते. त्याच्यावर कपडे ठेऊन वर नारळ ठेवत असत. पोलिसांनी मोटार पकडली तरी चंदन दिसू नये, म्हणून हा प्रकार करण्यात येत होता. एके दिवशी हडपसर परिसरात नाकाबंदीच्या वेळी त्यांची गाडी थांबवून तपासली होती. पण, नेमके त्याच दिवशी त्यांना चोरी करता आली नव्हती; अन्यथा चोरटे पोलिसांच्या हाती लागले असते.

रेल्वे स्थानकातील अडथळ्यांमुळे प्रवाशांची गैरसोय

नाशिक, दि. १, (प्रतिनिधी) : करोना काळात गर्दीवरील नियंत्रणासाठी आणि प्रादुर्भावाचे संकट असल्याने खबरदारीचा उपाय म्हणून येथील नाशिकरोड रेल्वे स्थानकात तसेच बाहेर उभारण्यात आलेले अडथळे आता प्रवाशांसाठी गैरसोयीचे ठरत आहेत. हे अडथळे काढण्यासंदर्भात करण्यात येत असलेल्या मागणीची खासदार हेमंत गोडसे यांनी दखल घेत अनावश्यक अडथळे हटविण्याची सूचना रेल्वे स्थानक अधिकाऱ्यांना केली आहे. करोनाचा प्रादुर्भाव काही दिवसांपूर्वी मोठया प्रमाणावर वाढल्याने सर्वत्र खबरदारीचे उपाय करण्यात आले होते. त्याअंतर्गत रेल्वे स्थानक परिसरातही काही उपाययोजना करण्यात आल्या. प्रवाशांनी एकमेकांमध्ये अंतर राखून स्थानकात प्रवेश करावा, यासाठी स्थानकात तसेच स्थानकाबाहेरील आवारात लोखंडी अडथळे उभारण्यात आले. करोनाचा प्रादुर्भाव आता कमी झाला असल्याने रेल्वे स्थानकातील नेहमीचे व्यवहार सुरळीत झाले आहेत. रेल्वे गाडयाही सुरु झाल्या आहेत. त्यामुळे प्रवाशांचे येणे-जाणे वाढले आहे. परंतु, करोना काळातील अडथळे कायम असल्याने प्रवाशांना वेगवेगळ्या ठिकाणी अडथळे पार करुन फलाट गाठावे लागत आहे. प्रामुख्याने फलाट क्रमांक दोन आणि तीनवर जाण्यासाठी प्रवाशांना अडथळे ओलांडण्याची कसरत अधिक प्रमाणावर करावी लागते. विशेषतः ज्येष्ठ प्रवासी, लहान मुले यांना सोबत घेऊन प्रवास करणाऱ्यांना हे अडथळे म्हणजे नकोसे झाले आहेत. यासंदर्भात प्रवाशांच्या तक्रारी थेट खासदार गोडसे यांच्यापर्यंत गेल्यावर त्यांनी स्थानक परिसरात जाऊन परिस्थितीची पाहणी केली. प्रवाशांच्या तक्रारींमध्ये तथ्य असल्याचे त्यांना यावेळी दिसून आले. यावेळी त्यांच्यासमवेत नगरसेवक रमेश धोंगडे, प्रवासी संघटनेचे अध्यक्ष राजेश फोकणे आणि काही रिक्षाचालकही होते. प्रवाशांना होणाऱ्या त्रासाची दखल घेत स्थानक प्रबंधक आर. के. कुठार यांची गोडसे यांनी भेट घेतली. अडथळ्यांमुळे प्रवाशांना होणाऱ्या त्रासाची जाणीव करुन देत ज्यांची गरज नाही, असे अडथळे हटविण्याची सूचना गोडसे यांनी केली आहे.

व्याजाचे पैसे न दिल्याने धारदार शस्त्राने वार करुन केलं ठार

पुणे, दि. ३०, (प्रतिनिधी) : मूळ रकमेवरील एक महिन्याच व्याज न दिल्याने पुण्यातील नवले ब्रीजजवळ ४३ वर्षीय व्यक्तीचा धारदार शस्त्राने दोघांनी हत्या केल्याची घटना घडली आहे. या घटनेमुळे एकच खळबळ उडाली आहे. शरद शिवाजी आवारे असं हत्या झालेल्या व्यक्तीचं नाव आहे. प्रकाश शिंदे आणि त्याच्या एका साथीदाराने मिळून ही हत्या केली. पोलिसांनी दिलेल्या माहितीनुसार, शरद आवारे यांनी प्रकाश शिंदेंकडून १ लाख रुपये १० टक्के व्याजाने घेतले होते. मात्र शरद आवारे यांनी नोव्हेंबर महिन्याचं व्याज दिले नव्हते. रविवारी रात्री आरोपी प्रकाश शिंदे आणि शरद आवारे हे दोघे नवले ब्रिज येथील सर्व्हिस रोडवर भेटले. त्यावेळी दोघांमध्ये वाद झाला. त्यामध्ये आरोपी प्रकाश आणि त्याच्या साथीदाराने शरद आवारेंवर धारदार शस्त्राने सपासप वार केले आणि घटनास्थळावरुन फरार झाले. रक्ताच्या थारोळ्यात पडलेल्या शरद आवारे यांनी जवळील रूग्णालयात दाखल केले केले असता डॉक्टरांनी मृत घोषित केले. पोलीस सध्या आरोपींचा शोध घेत आहेत.

लांडग्याच्या रूपाने मेळघाटात नवा मानव-वन्यजीव संघर्ष ; एक मृत्युमुखी, ३० नागरिक जखमी

नागपूर, दि. १, (प्रतिनिधी) : लांडग्यांची संख्या गेल्या काही वर्षांत कमी झाली आहे. जगभरात आढळणाऱ्या लांडग्याच्या ३७ प्रजातींपैकी केवळ एक प्रजाती भारतात आहे. त्यातही महाराष्ट्र, कर्नाटक, आंध्रप्रदेश, राजस्थान, गुजरात, मध्यप्रदेश, हरियाणा हे सर्व राज्य मिळून केवळ दोन ते तीन हजार लांडगे शिल्लक आहेत. असे असतानाही मेळघाट परिसरात लांडग्याच्या रूपाने वेगळा मानव-वन्यजीव संघर्ष सुरू झाला आहे.

मेळघाट आणि मेळघाटच्या परिसरात ३०९ गावे आहेत. मेळघाटात मानव-वन्यजीव संघर्ष इतर वन्यजीव क्षेत्राच्या तुलनेत बराच कमी आहे. चंद्रपूर, ब्रम्हपुरी परिसरात वाघ आणि माणूस असा संघर्ष पेटला असताना मेळघाटात हा संघर्ष नाही. मात्र, लांडग्याच्या रूपाने वेगळा मानव-वन्यजीव संघर्ष येथे दिसून येत आहे. लांडग्याचा अधिवास कमी होत असताना

येणाऱ्या काळात संघर्षाचे मोठे आव्हान असणार आहे. कारण या प्राण्यांच्या बाबतीत फारसे संशोधन समोर आलेले नाही. लांडगा आणि माणूस यांचा संघर्ष होत नाही, पण रेबीज झाला असेल तर तो माणसावर हल्ला करू शकतो. मेळघाटची घटना दुर्मिळ आहे. या नव्या संघर्षासोबत जंगलातील इतर प्राण्यांना या रोगापासून वाचवण्याचे आव्हान देखील वनखात्यासमोर आहे. सुमारे एक महिन्यापासून मेळघाटातील धारणीलगतचे इमली, मेळघाटातील बारुखेडा, प्रादेशिक तसेच सीमा भागात हा धुमाकूळ सुरू आहे. विशेष व्याघ्र संरक्षण दलातील जवानाच्या वडिलांना रेबीज झालेल्या लांडग्याच्या हल्ल्यात मृत्युमुखी पडावे लागले. सुमारे ३० नागरिक जखमी झाले आहेत. या लांडग्याला मारले तरी पुन्हा दुसऱ्या लांडग्याचा नागरिकांवर हल्ला सुरू झाला आहे. त्यामुळे नागरिक दहशतीत असण्यासोबतच इतर वन्यप्राण्यांना देखील हा आजार होण्याची शक्यता आहे.

concerned authorities including, but not limited to, approvals from the Reserve Bank of India under the Foreign Exchange Management Act, 1999 and rules and regulations framed thereunder, if any.

12.6. The reporting requirements for Non-Resident Shareholders under Reserve Bank of India, Foreign Exchange Management Act, 1999, as amended and any other rules, regulations, guidelines, for remittance of funds, shall be made by the Eligible Shareholder and/or the Seller Member through which the Equity Shareholder places the bid.

12.7. Modification / cancellation of orders and multiple bids from a single Eligible Shareholder will be allowed during the tendering period of the Buyback. Multiple bids made by single Eligible Shareholder for selling the Equity Shares shall be clubbed and considered as "one" bid for the purposes of acceptance.

12.8. The cumulative quantity tendered shall be made available on the website of BSE (www.bseindia.com) throughout the trading session and will be updated at specific intervals during the tendering period.

12.9. The Company will not accept Equity Shares tendered for Buyback which under restraint order of the court for transfer/ sale and/or title in respect of which is otherwise under dispute or where loss of share certificates has been notified to the Company and the duplicate share certificates have not been issued either due to such request being under process as per the provisions of law or otherwise.

13. **PROCEDURE TO BE FOLLOWED BY REGISTERED/ELIGIBLE SHAREHOLDERS HOLDING EQUITY SHARES IN THE DEMATERIALIZED FORM:**

13.1 Eligible Shareholders who desire to tender their Equity Shares in the dematerialized form under Buyback would have to do so through their respective Seller Member by indicating to them the details of Equity Shares they intend to tender under the Buyback.

13.2 The Seller Member would be required to place a bid on behalf of the Shareholders who wish to tender Equity Shares in the Buy Back using the Acquisition Window of the Stock Exchange.

13.3 The lien shall be marked by the Seller Member in the demat Account of the Shareholders for the shares tendered in tender offer. Details of shares marked as lien in the demat account of the shareholder shall be provided by the Depositories to Clearing Corporation.

13.4 In case, the Shareholders Demat Account is held with one Depository and Clearing Member pool and Clearing Corporation Account is held with other depository, shares shall be blocked in the shareholders demat account at source depository during the tendering period. Inter Depository Tender Offer ("**IDT**") instructions shall be initiated by the shareholders at source depository to Clearing Member/Clearing Corporation account at target Depository. Source Depository shall block the shareholder's securities (i.e. transfers from free balance to blocked balance) and sends IDT message to target Depository for confirming creation of lien. Details of shares blocked in the shareholders demat account shall be provided by the target Depository to the Clearing Corporation.

13.5 For Custodian Participant orders, for demat Equity Shares early pay-in is mandatory prior to confirmation of order by custodian participant. The custodian participant shall either confirm or reject the orders not later than the closing of trading hours on the last day of the tendering period. Thereafter, all unconfirmed orders shall be deemed to be rejected. For all confirmed custodian participant orders, order modification shall revoke the custodian participant confirmation and the revised order shall be sent to the custodian participant again for confirmation.

13.6 Upon placing the bid, the Seller Member shall provide a Transaction Registration Slip **("TRS")** generated by the Exchange bidding system to the Eligible Shareholder. TRS will contain the details of order submitted like Bid ID No., Application No., DP ID, Client ID, No. of Equity Shares tendered etc.

13.7 It is clarified that in case of dematerialized Equity Shares, non-receipt of the completed tender form and other documents, but if the lien is marked successfully in the depository system and a valid bid in the exchange bidding system, the bid for Buyback shall be deemed to have been accepted.

14. **PROCEDURE TO BE FOLLOWED BY REGISTERED SHAREHOLDERS HOLDING EQUITY SHARES IN THE PHYSICAL FORM:**

14.1. In accordance with the Frequently Asked Questions issued by SEBI, "FAQs - Tendering of physical shares in buy-back offer/ open offer/ exit offer/delisting" dated February 20, 2020, and SEBI Circular No. SEBI/HO/CFD/ CMD1/CIR/P/ 2020/144 dated July 31, 2020, Eligible Shareholders holding Equity Shares in physical form can participate in the Buyback. The procedure is as below:

14.2. Shareholders who are holding physical Equity Shares and intend to participate in the Buyback will be required to approach the Seller Member along with the complete set of documents for verification procedures to be carried out including the (i) Tender Form duly signed by all Eligible Shareholders (in case shares are in joint names, in the same order in which they hold the shares), (ii) original share certificate(s), (iii) valid share transfer form(s)/ Form SH-4 duly filled and signed by the transferors (i.e. by all registered shareholders in same order and as per the specimen signatures registered with the Company) and duly witnessed at the appropriate place authorizing the transfer in favor of the Company, (iv) self-attested copy of the shareholder's PAN Card, (v) any other relevant documents such as power of attorney, corporate authorization (including board resolution/specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable. In addition, if the address of the Shareholder has undergone a change from the address registered in the Register of Members of the Company, the Shareholder would be required to submit a self-attested copy of address proof consisting of any one of the following documents: valid Aadhar Card, Voter Identity Card or Passport.

14.3. The Seller Member/Shareholder has to deliver the original share certificate(s) & documents (as mentioned above) along with TRS either by registered post or courier or hand delivery to the Registrar to the Buyback i.e **(the Registrar")** (at the address mentioned at **paragraph** below) within 2 (two) days of bidding by Seller Member. The envelope should be superscribed as "**Weizmann Limited - Buyback**". One copy of the TRS will be retained by the Registrar to the Buyback and it will provide acknowledgement of the same to the Seller Member/Shareholder.

14.4. Based on these documents, the concerned Seller Member shall place the bid on behalf of Eligible Shareholders holding Equity Shares in physical form using the Acquisition Window of BSE. Upon placing the bid, the Seller Member shall provide a TRS generated by the exchange bidding system to the Shareholder. TRS will contain the details of order submitted like Folio No., Certificate No., Distinctive No., No. of Equity Shares tendered etc.

14.5. Shareholders holding physical Equity Shares should note that physical Equity Shares will not be accepted unless the complete set of documents are submitted. Acceptance of the physical Equity Shares for buyback by the Company shall be subject to verification of the original share certificate (s) and documents as per the Buy-back Regulations and any further directions issued in this regard. Registrar to the Buyback will verify such bids based on the documents submitted on a daily basis and till such time BSE Limited ("**Designated Stock Exchange**") shall display such bids as 'Unconfirmed Physical Bids'. Once, Registrar to the Buyback confirms the bids it will be treated as 'Confirmed Bids'.

14.6. In case any Eligible Shareholder has submitted Equity Shares in physical form for dematerialisation, such Eligible Shareholder should ensure that the process of getting the Equity Shares dematerialised is completed well in time so that they can participate in the Buyback before the closure of the tendering period of the Buyback.

14.7. An unregistered shareholder holding Equity Shares in physical form may also tender their Equity Shares in the Buyback by submitting the duly executed transfer deed for transfer of shares, purchased prior to the Record Date, in their name, along with the offer form, copy of their PAN card and of the person from whom they have purchased shares and other relevant documents as required for transfer, if any.

14.8. The cumulative quantity of Equity Shares tendered under the Buyback shall be made available on the website of the BSE (www.bseindia.com) throughout the trading session and will be updated at specific intervals during the tendering period.

15. **METHOD OF SETTLEMENT**

15.1. Upon finalization of the basis of acceptance as per Buy-back Regulations:

a) The settlement of trades shall be carried out in the manner similar to settlement of trades in the secondary market.

b) The Company will pay the consideration to the Company's Broker who will transfer the funds pertaining to the Buyback to the Clearing Corporation's Bank account as per the prescribed schedule. The settlement of fund obligation for Demat Shares shall be affected as per the SEBI circulars and as prescribed by BSE and Clearing Corporation from time to time. For Equity Shares accepted under the Buyback, the Clearing Corporation's will make direct funds payout to the respective Shareholders. If the respective Shareholder's bank account details are not available or if the fund transfer instruction is rejected by RBI/Bank, due to any reason, then such funds will be transferred to the concerned Seller Member's settlement bank account for onward transfer to such respective Shareholders.

c) In case of Eligible Shareholder where there are specific RBI and other regulatory requirements pertaining to funds pay-out, which do not opt to settle through custodians, the funds pay-out would be given to their respective Seller Members settlement bank account for onward transfer to the Eligible Shareholders. For this purpose, the client type details would be collected from the Registrar to the Buyback.

d) Details in respect of shareholder's entitlement for tender offer process will be provided to the Clearing Corporation by the Company or Registrar to the Buyback. On receipt of the same, Clearing Corporation will cancel the excess or unaccepted blocked shares in the demat account of the shareholder. On Settlement date, all blocked shares mentioned in the accepted bid will be transferred to the Clearing Corporation.

e) In the case of Inter Depository, Clearing Corporation will cancel the excess or unaccepted shares in target depository. Source Depository will not be able to release the lien without a release of IDT message from Target Depository. Further, release of IDT message shall be sent by target Depository either based on cancellation request received from Clearing Corporation or automatically generated after matching with Bid accepted detail as received from the Company or the Registrar to the Buyback. Post receiving the IDT message from target Depository, source Depository will cancel/release excess or unaccepted block shares in the demat account of the shareholder. Post completion of tendering period and receiving the requisite details viz., demat account details and accepted bid quantity, source depository shall debit the securities as per the communication/message received from target Depository to the extent of accepted bid shares from shareholder's demat account and credit it to Clearing Corporation settlement account in target Depository on settlement date.

f) Any excess physical Equity Shares pursuant to proportionate acceptance/rejection will be returned to the Shareholders directly by Registrar to the Buyback. The Company is authorized to split the share certificate and issue new consolidated share certificate for the unaccepted equity shares in case the equity shares accepted by the Company are less than the equity shares tendered in the Buyback by the equity shareholders holding equity shares in the physical form.

g) The Equity Shares bought back in the demat form would be transferred to the special demat account of the Company ("**Demat Escrow Account**") opened for the Buyback by the Manager.

h) Shareholders who intend to participate in the Buyback should consult their respective Seller Member for payment to them of any cost, charges, and expenses (including brokerage) that may be levied by the Seller Member upon the selling Shareholders for tendering Equity Shares in the Buyback (secondary market transaction). The Buyback consideration received by the selling Shareholders from their respective Seller Member, in respect of accepted Equity Shares, could be net of such costs, charges and expenses (including brokerage) and the Company accepts no responsibility to bear or pay such additional cost, charges and expenses (including brokerage) incurred solely by the selling Shareholders.

i) The Seller Member would issue contract note & pay the consideration for the Equity Shares accepted under the Buyback and will unblock the excess unaccepted Equity Shares. Company Broker would also issue a contract note to the Company for the Equity Shares accepted under the Buyback.

j) In case of certain shareholders viz., NRIs, non-residents etc. (where there are specific regulatory requirements pertaining to funds pay-out including those prescribed by the RBI) who do not opt to settle through custodians, the funds pay-out would be given to their respective Shareholder Broker's settlement accounts for releasing the same to such shareholder's account.

k) The Equity Shares lying to the credit of the Company Demat Account and the Equity Shares bought back and accepted in physical form will be extinguished in the manner and following the procedure prescribed in the Buy-back Regulations.

16. **COMPLIANCE OFFICER**

16.1. The Company has designated Ami Purohit as the Compliance Officer for the Buyback. The contact details are as given below:

Name	Ami Purohit
Designation	Company Secretary & Compliance Officer
Address	214, Empire House, Dr. D. N. Road, Ent. A.K. Nayak Marg, Fort, Mumbai - 400 001
Email	investorsgrievance@weizmann.co.in
Contact	022-22071501 (6 lines)

In case of any clarifications or to address investor grievance, the Shareholders may contact the Compliance Officer, from Monday to Friday between 10.00 am & 5.00 pm on all working days, at the above-mentioned address.

17. **INVESTOR SERVICE CENTRE AND REGISTRAR TO THE BUYBACK**

The Company has appointed Bigshare Services Private Limited as the Registrars to the Buyback. Their contact details are as under:

Bigshare Services Pvt. Ltd.

Bigshare Services Pvt Ltd
1st Floor, Bharat Tin Works Building, Opp. Vasant Oasis, Makwana Road, Marol, Andheri (East), Mumbai 400059. **Tel**:022 – 62638200 **Fax**:022 - 62638299 **Contact Person**:- Ashish Bhope
Email- buybackoffer@bigshareonline.com **Website**: www.bigshareonline.com
SEBI Registration No. INR000001385 **Validity Period**: Permanent, Unless Terminated
CIN: U99999MH1994PTC076534

18. **MANAGER TO THE BUYBACK**

The Company has appointed Keynote Financial Services Limited as Manager to the Buyback. Their contact details are as under:

KEYNOTE

Keynote Financial Services Limited
(Formerly Keynote Corporate Services Limited)
The Ruby, 9th Floor, Senapati Bapat Marg Dadar (West), Mumbai – 400 028
Tel.: 022 – 6826 6000-3; **Contact Person**: Sunu Thomas
E-mail: mbd@keynoteindia.net **Website**: www.keynoteindia.net:
SEBI Registration No.: INM 000003606

In case of any query, the Shareholders may contact the Manager to the offer, from Monday to Friday between 10 am & 5 pm at the above-mentioned address.

19. **DIRECTORS' RESPONSIBILITY STATEMENT**

In terms of Regulation 24(i)(a) of the Buy-Back Regulations, the Board of Directors of the Company accept responsibility for all the information contained in this Public Announcement and confirms that this Public Announcement contains true, factual and material information and does not contain any misleading information.

For and on behalf of Board of Directors of
Weizmann Limited

Sd/-	**Sd/-**	**Sd/-**
Neelkamal V Siraj	**Chetan Mehra**	**Ami Purohit**
Vice Chairman	**Director**	**Company Secretary & Compliance Officer**
DIN: 00021986	**DIN: 00022021**	**ACS: A46169**

Place: Mumbai
Date: December 01, 2021